

[English]

**EXPANSION OF COCHIN REFINERIES LIMITED**

1092. PROF. K. V. THOMAS : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the steps taken for the modernisation and expansion of Cochin Refineries Ltd. ;

(b) the steps taken so far to set up Benzene plant at Cochin Refineries Ltd. ;

(c) whether there is a proposal to start a second oil Refinery at Cochin; and

(d) if so, the details thereof ?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND) : (a) CRL has introduced distributed digital control system substituting the pneumatic control system in all processing units. The proposal to expand Cochin Refineries is at an advanced stage of processing.

(b) A Benzene plant with production capacity of 87.200 MTPA has already been

commissioned in February, 1989. A proposal to expand the capacity has been received from CRL.

(c) No, Sir.

(d) Does not arise.

[Translation]

**CLEARANCE TO PENDING POWER PROJECTS OF BIHAR**

1093. SHRI CHHEDI PASWAN : Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) the names of the pending power projects of Bihar and the reasons thereof; and

(b) since when these projects are lying pending for approval and the efforts made so far for the speedy implementation of these projects ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI) : (a) and (b)

The details are given below :—

TABLE

Name of Project	Date of receipt in CEA	Present Status
1	2	3
1. Patratu Extension (T) Stage V 2x210=420	12/88	Fuel linkage, associated transmission system clearance from environmental angle and Civil Aviation authorities and water availability are to be tied up by project authorities. Provisions of Section 29 of the Electricity (Supply) Act, 1948 are also to be complied with.
2. Muzaffarpur (T) Extension (Stage II) 2x210-420 2x250-500	8/88 5/90	Fuel linkage, associated transmission system, clearance from environmental angle and Civil Aviation authorities are to be tied up by project authorities. Provisions of Section 29 of the Electricity (Supply) Act 1948, are also to be complied with.